

**DIVISION BENCH
COURT - II**

O-10

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/440(KB)2018
IA(I.B.C)/852(KB)2020, IA(I.B.C)/495(KB)2021,
IA(I.B.C)/511(KB)2021, IA(I.B.C)/1296(KB)2020,
IA(I.B.C)/391(KB)2020, IA(I.B.C)/614(KB)2021,
IA(I.B.C)/1064(KB)2021, IA(I.B.C)/1030(KB)2021,
IA(I.B.C)/742(KB)2021, IA(I.B.C)/891(KB)2021,
IA(I.B.C)/808(KB)2021, IA(I.B.C)/1063(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rohit Kapoor
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17thDecember, 2021, 10:30 A.M

Name of the Company	HUVEPHARMA SEA [PUNE] PRIVATE LIMITED Vs. AMRIT FEEDS LIMITED		
Under Section	IBC Under Sec 9(LIQUIDATION)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

For Liquidator : Mr. Krishnaraj Thaker, Adv.
Ms. Sreenita Ghoshdastidar, Adv.

For Applicant in IA/495/2021 : Mr. Joy Saha, Sr. Adv.
Mr. Avishek Guha, Adv.
Mr. Ritoban Sarkar, Adv.

For Applicant in IA/1030/2021 : Mr. Saswat Acharya, Adv.
Mr. Udit Agarwal, Adv.

For Applicant in IA/891/2021 : Mr. Shaunak Mitra, Adv.
Mr. Shiv Ratan Kakrania, Adv.
Mr. Tanuj Kakrania, Adv.

For Punjab National Bank : Mr. Mainak Bose, Adv.
Ms. Urmila Chakraborty, Adv.
Mr. Debasish Chakrabarti, Adv.

For Applicant in IA/1064/2021 : Mr. Jitendra Patnaik, Adv.

For HDFC Bank : Mr. Soorjya Ganguli, Adv.
Ms. Kiran Sharma, Adv.

For Applicant in IA/511/2021 : Mr. Ratnanko Banerji, Sr. Adv.
Mr. D. N. Sharma, Adv.

Mr. Nirmalya Dasgupta, Adv.
Mr. Shwetaank Nigam, Adv.

For R-4 in IA/852/2020 : Mr. Abhrajit Mitra, Sr. Adv.
Mr. Satadeep Bhattacharyya, Adv.
Mr. Satyaki Chaudhuri, Adv.

For R-1 & R-2 in IA/852/2020 : Mr. D. N. Sharma, Adv.
Mr. Nirmalya Dasgupta, Adv.
Mr. Shwetaank Nigam, Adv.

For applicant in IA/742/2021 : Mr. Anirban Ray, Adv.
Ms. Pooja Agarwal, Adv.
Mr. Rites Goel, Adv.

ORDER

1. Ld. Senior Counsel / Ld. Counsel for the parties present.
2. **IA(IBC)/1063(KB)2021**– Ld. Counsel for the Liquidator submits that this Bench has passed order on 08/11/2021 in IA(IBC)822(KB)2021 directing the Liquidator to revise the List of Creditors. Pursuant to that order the claim of the applicant in this IA has been accepted. Therefore, this IA has become infructuous and disposed of.
3. **IA(IBC)/614(KB)2021** – This application has been filed by one Kapila Krishi Udyog Limited seeking opportunity of valuation of the Corporate Debtor, which has already been done by the Liquidator. This application has become infructuous particularly due to the fact that applicant has not eligible to do so as per the provisions of the Code. IA is disposed of as infructuous.
4. **IA(IBC)/891(KB)2021** – Interim order, if any, will continue till next date of hearing. List this matter on 08/02/2022.
5. **IA(IBC)/1030(KB)2021**– Ld. Counsel appearing for the RP seeks time to file reply to the application. He also submits that a copy of the application be served upon him. Let a copy of the application be served on the Ld. Counsel-on-Record for the Liquidator. Let reply be filed within two weeks of receipt of the application. Copy of reply shall be served on the Ld. Counsel-on-Record for the applicant. List this matter on 08/02/2022.
6. **IA(IBC)/808(KB)2021** – This application is filed by the Liquidator against the PNB and others. Ld. Counsel appearing for the PNB seeks further time to file reply affidavit. Though two weeks' time was given to file reply affidavit the respondent has not chosen to file the same. However, further two weeks' time is granted to file reply affidavit. List this matter on 08/02/2022.

7. **IA(IBC)/852(KB)2020, IA(IBC)/495(KB)2021&IA(IBC)/511(KB)2021** – List these IAs on 12/01/2022.
8. **IA(IBC)/1296(KB)2020, IA(IBC)/391(KB)2020, IA(IBC)/1064(KB)2021&IA(IBC)/742(KB)2021** – List these IAs on 08/02/2022.
- 9.

Harish Chander Suri
Member (Technical)

Rohit Kapoor
Member (Judicial)

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